

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P.No. 243/2017

in

OA No.1289/2014

MA No. 1141/2015

New Delhi this the 16th day of November, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Hon'ble Mr. S.N. Terdal, Member (J)

Shri Gopal Chandra Sahoo,
House No. 9832-A(Second Floor),
Ahata Thakur Dass, Amrik Ganj,
Sarai Rohilla, Delhi-110 005

- Applicant

(By Advocate: Mr. Parth Kochatta for Mr. MR Chawla)

Versus

Prof. Randeep Gularia, Director,
All India Institute of Medical Sciences,
Ansari Nagar, New Delhi-110 029

- Respondent

(By Advocate: Mr. VSR Krishna)

O R D E R (ORAL)

Ms. Nita Chowdhury, Member (A):

When the matter is taken up, counsel for the respondents informs that they have taken the applicant in service and even the counsel for the applicant admits the same. However, it is the grievance of the applicant that the final order with regard to consequential benefits is yet to be passed.

2. In view of the substantial compliance of the orders by the respondents in OA 1289/2014, the CP is closed. Notice stands discharged. However, if the applicant is still aggrieved, he is given a liberty to avail the legal remedies, in accordance with law. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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